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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 779/2018

GURIQBAL SINGH Petitioner

Through: Dr.S.S. Hooda, Mr. Vaibhav Verma &

Mr. Aayushman Aeron, Advs.

versus

UNION OF INDIA & ANR Respondents

Through: Mr.Jivesh Kr. Tiwari, SPC.

Mr. Hemendra Singh, Dy. Commandant (Law) BSF & Mr.Nitin Chaturvedi, DC Confidential, BSF.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

<u>ORDER</u>

% 07.03.2023

- 1. Learned counsel appearing on behalf of the respondents seeks adjournment on the ground that he has been recently engaged in the present matter which is strongly opposed by the counsel for the petitioner by submitting that on earlier occasion also, respondents sought adjournment.
- 2. At the request of counsel for the respondents, renotify on 01.08.2023.
- 3. It is made clear that no adjournment shall be granted on the next date of hearing on whatsoever reason.
- 4. Meanwhile, respondents are directed to file e-DPC proceedings dated 15.03.2010 within four weeks.

SURESH KUMAR KAIT, J

NEENA BANSAL KRISHNA, J

MARCH 07, 2023/ab